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LA 244/PP and RA 245/PP

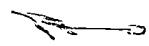
IN

of 1761/PP

16/21 PP

LA 244/PP and RA 245/PP in of 1761/PP

has been rejected by Honorable Mr. Cesthoni
Surninath and Honorable Mr. K. M. Venkateswaran
Member of on 16/21 PP by circulation



PP

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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 244/1998 and RA No. 245/98 In
O.A. No. 1741 of 1997

New Delhi this the 16th day of February, 1999

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

R.A. No. 244/1998

1. Dr. T.R. Gaba
S/o Shri B.R. Gaba
I-3/30, Sector-16, Rohini,
Delhi-110 085.
2. Shri T.R. Swaminathan
S/o Late Shri K. Thyagrajan
R/o A-524/II N.H. IV,
Faridabad-121001.
3. Shri Vinay S. Pyati
S/o Late Shri S.N. Pyati
Sector-V/740 Pushpa Vihar,
New Delhi-110 017.

.. Review Applicants
Respondents 4 to 6 in the OA

Versus

Union of India through

1. Secretary,
Ministry of Defence,
South Block,
New Delhi-11.
2. Joint Secretary (Training)
Chief Administrative Officer,
Ministry of Defence,
C-II Hutmants,
New Delhi-11.

.. Respondents

R.A. No. 245/1998

Smt. Neeru Singhal
W/o Shri Vipin Singhal
R/o C-114 Lohia Nagar,
Ghaziabad (U.P.)

.. Review Applicant/
Respondent No.7 in the OA

Versus

Union of India & Others.

.. Respondents

ORDER BY CIRCULATION

Hon'ble Mr. K. Muthukumar, Member (A)

These Review Applications are filled by the
respondents 4 to 6 (RA 244/98) and respondent No.7 (RA 245/98)

S7

respectively in the O.A. praying for a review of the order passed in OA No. 1741 of 1997 on the ground that they belong to a different stream of Statistical Investigators as they (respondents 4 to 6) and Direct Recruit Programme Assistant (respondent No.7) respectively and that the decision as per the direction of the Tribunal cannot have any impact on their cadre.

2. As stated in our order dated 13.10.1998, the MA 2530 of 1997 moved by the applicants in RA 244/98 and MA 2351 of 1997 moved by the applicant in RA 245/98 were referred to in our order and it was also stated that their impleadments for joining this application (OA 1741 of 1997), were allowed and all the parties were heard. Therefore, any order passed in the OA, should be deemed to have been passed on the OA as well as on the MAs and after taking into account the contentions raised in the OA as well as in the MAs moved by the respective parties.

3. In para 7 of our order it has been clearly stated that the respondents cannot deny the benefit of revised scale of Rs.2375-3500 to all the incumbents of the posts of Programme Assistants/Statistical Investigators originally designated as DPA Grade 'B' by the Ministry of Defence OM dated 8.1.1991. It is needless to say that this is irrespective of the Statistical Investigators and the Direct Recruit Programme Assistant forming distinct cadres as all of them were originally designated as DPA Grade 'B' Air Force Headquarters/ISO or DPA Grade 'B' DMIS. In the light of this,

we do not find any apparent error or omission in our order.
The Review Applications are, therefore, rejected.


(K. MUTHUKUMAR)

MEMBER (A)


(MRS. LAKSHMI SWAMINATHAN)

MEMBER (J)

Rakesh